

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ANNIES APPAREL PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANNIES APPAREL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/02/1993
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51311DL1993PTC051933
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 2764/17, 2 nd Floor, Hamilton Road, Mori Gate, Delhi-110006 Corporate Office: Flat No. 101, Vasu Villa, Amar Jyoti SOC. Compound opp. Telephone exchange. S.V. Road, Kandivali (West) Mumbai 400067
6.	Insolvency commencement date in respect of corporate debtor	03 rd December, 2019 (Order was delivered on 03/12/2019 by Hon'ble NCLT, Delhi- Principal Bench in C.P. No. IB-1689/(PB)/2019 and copy of order received by IRP through email from NCLT on 06/12/2019)
7.	Estimated date of closure of insolvency resolution process	31 st May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: cirpannies@gmail.com
11.	Last date for submission of claims	20 th December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ANNIES APPAREL PRIVATE LIMITED** on 03rd December, 2019, however order was delivered on 03/12/2019 by Hon'ble NCLT, Delhi- Principal Bench in C.P. No. IB-1689/(PB)/2019 and copy of order received by IRP through email from NCLT on 06/12/2019.

The creditors of **ANNIES APPAREL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **20th December, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/12/2019

Place: New Delhi



Rajiv Bajaj

IRP of **ANNIES APPAREL PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834